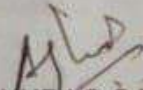


CC No. 144/2019
RCNo.3(A) 2009/CBI/ACU-IV/New Delhi
CBI Vs.R. Vasudevanetc.
25.08.2020

Present: Sh. Dhan Kishore, Ld. Sr. PP for CBI along with Pairvi Officer
Sh. K.S. Thakur.
Proceedings against A-4 Atul Maheshwari have already been abated vide
order dated 10.02.2011.
Proceedings against A-3 Ankur Chawla and A-5 Vikas Shukla have been
quashed.
Sh.Ashul Aagarwal,ld. counsel for A-1 R. Vasudevan with A-1 in person.
Sh. Harsh Bora, ld. counsel for A-2 Manoj Banthia.
Sh. Rohit Bhardwaj, ld. counsel for A-6 Harsh Vardhan Lodha.

Matter has been taken up through video conferencing hosted by Ms.
Pallavi, Reader of this Court in terms of orders of Hon'ble High Court bearing No.
R235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter is at the stage of PE. At request, renotify the matter for purpose
already fixed on **24.09.2020**. Time of the video conferencing shall be
communicated to the Ld. Counsel (s) later.


(ANURAG SAIN)
Special Judge, CBI-11
RADC, New Delhi
25.08.2020